

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.42/09

Thursday this the 31st day of December 2009

C O R A M :

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

1. N.Premakumaran,
S/o.T.M.Narayanan Nair,
Server, Palakkad Railway Divisional Office
Staff Co-operative Canteen Ltd.,
Resi : Cherukothiladam, Akathethara, Palakkad.
2. K.K.Unnikrishnan,
S/o.T.Gopalan Nair,
Cleaner, Palakkad Railway Divisional Office
Staff Co-operative Canteen Ltd.,
Resi : Laxmi Sadan, Cherad,
Akathethara, Palakkad.Applicants

(By Advocate Mr.U.Balagangadharan)

V e r s u s

1. Union of India represented by Secretary,
Railway Board, Rail Bhavan, New Delhi.
2. The General Manager,
Southern Railway, Park Town, Madras.
3. The Divisional Railway Manager,
Southern Railway, Palakkad Division, Palakkad.
4. Palakkad Railway Divisional Office Staff
Co-operative Canteen Ltd. P.565,
Divisional Office, Palakkad,
represented by its Secretary.
5. Senior Divisional Personnel Officer,
Palakkad Division, Southern Railway, Palakkad.Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil [R1-3&5])

This application having been heard on 31st December 2009 the
Tribunal on the same day delivered the following :-

[Signature]

.2.

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

When the case came up for hearing today, counsel for the respondents had taken us through the judgment dated 19.3.2007 in O.P.No.14126/02 wherein the applicants herein are also one of the petitioners. That is case of absorption as a Railway servant. But the High Court has dismissed the O.P. As such, the applicants cannot be permitted to agitate again the same issue before this Tribunal. Hence, this O.A has to be necessarily rejected. Ordered accordingly.

(Dated this the 31st day of December 2009)


K.NOORJEHAN
ADMINISTRATIVE MEMBER

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Dr.K.B.S.RAJAN
JUDICIAL MEMBER